

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Miscellaneous Application [WD] No.40589 of 2019

(on behalf of Appellant)

&

Excise Appeal No.460 of 2012

(Arising out of Order-in-Appeal No.158/2012 dt.30.07.2012 passed by Commissioner of Customs & Central Excise (Appeals), Tiruchirapalli]

Commissioner of GST & Central Excise

No.1, Williams Road,
Cantonment,
Tiruchirapalli

Appellant

VERSUS

The India Cements Ltd.

Dalavoi, Cement Nagar Post,
Sendurai Taluk
Ariyalur Dist. - 621730

Respondent

APPEARANCE:

For the Appellant : Mr.L.Nandakumar AC (AR)

For the Respondent : Ms.Radhika Chandrasekar

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :18.11.2019

DATE OF DECISION :18.11.2019

FINAL ORDER No.41469/2019

PER BENCH

In this appeal, Revenue has filed miscellaneous application, for withdrawal of their appeals as the amount of duty/tax involved is below the monetary limit prescribed in terms of litigation policy vide Board's instruction issued in F.No.390/Misc./116/2017-JC dt. 22.08.2019.

2. The prayer of the Revenue for withdrawal of appeal is allowed and the Revenue's appeal is dismissed as withdrawn. MA (WD) is disposed accordingly.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

(P.ANJANI KUMAR)
Member (Technical)

vsr/Rkp